

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

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Regn. No. OA 958/1993

Date of decision: 27.09.1993

Shri Hari Lal

....Petitioner

Versus

Union of India & Others

....Respondents

For the Petitioner

...Shri V.P. Sharma, Counsel

For the Respondents

...Shri B.K. Aggarwal, Counsel

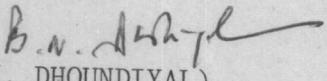
CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN  
THE HON'BLE MR. B.N. DHOUNDIYAL, ADMINISTRATIVE MEMBER

JUDGMENT (ORAL)  
(of the Bench delivered by Hon'ble Mr.  
Justice S.K. Dhaon, Vice-Chairman)

The learned counsel for the petitioner states that in view of the communication dated 18.06.93 of the Commanding Officer, the petitioner may be permitted to withdraw this application. Permission is granted. The petition is dismissed as withdrawn.

No costs.

  
(B.N. DHOUNDIYAL)  
MEMBER (A)  
27.09.1993

  
(S.K. DHAON)  
VICE CHAIRMAN  
27.09.1993

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